

GOVERNMENT OF WEST BENGAL

LEGISLATIVE DEPARTMENT

West Bengal Act VI of 1969

THE CHANDERNAGORE MUNICIPAL (AMENDMENT)  
ACT, 1969.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 31st March, 1969.]

[31st March, 1969.]

*An Act to amend the Chandernagore Municipal Act, 1955*

West Ben.  
Act XVIII  
of 1955.

WHEREAS it is expedient to amend the Chandernagore Municipal Act, 1955, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Twentieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the Chandernagore Municipal (Amendment) Act, 1969. Short title.

2. In Schedule II to the Chandernagore Municipal Act, 1955, after serial No. 58 and the entries relating thereto, the following heading, serial Nos. and entries shall be added and shall be deemed always to have been added, namely:— Amend-  
ment of  
Schedule  
II to West  
Ben. Act  
XVIII of  
1955.

“FERRIES.

- |                          |   |            |
|--------------------------|---|------------|
| 59. Ranirghat<br>Ferry.  | .. Ferry over the river Hooghly between<br>Bhatpara and Chandernagore Strand<br>Road. | .. Ferry.  |
| 60. Gondalpara<br>Ferry. | .. Ferry over the river Hooghly between<br>Bhatpara and Gondalpara, Chandernagore.    | .. Ferry.  |
| 61. Gourhati<br>Ferry.   | .. Ferry over the river Hooghly between<br>Garulia and Gourhati.                      | .. Ferry.” |

Price Indian, 12 P.